NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.89(MAH)/2015/(T.P.) CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 2.00 PM.

NAME OF THE PARTIES: Mr. Mahendra Harikishan Mirchandani & Anr.

V/s. M/s. Manish Textiles Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 111 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DE 8 Decpak Minhadei

Dir. For

AIGNATURE

Order

C.P No. 89/397-398/NCLT/MB/MAH/2015

Dated: 20th July, 2016.

- 1. Respondent side is present. None appeared on behalf of the Petitioner.
- 2. Since this matter has come for the first time before the NCLT, Mumbai Bench, therefore, the original proceedings are not on record in NCLT, Mumbai Bench. Files to be requisitioned from New Delhi.
- 3. Respondent is hereby directed to communicate the next date of hearing to Petitioner.
- 4. Keeping in view the above position, it is hereby directed for expeditious requisition of record from New Delhi Bench.
- 5. List this matter on 23rd August, 2016 at 2:30 p.m. for hearing.

M. K. SHRAWAT

Member (Judicial)